

Annexure-2

Name of the corporate debtor: DOSHION PRIVATE LIMITED

Date of commencement of liquidation: 03rd October, 2023List of stakeholders as on: 7th February, 2024

List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Thomson Nusa Metals P Ltd	24.09.2021	5,11,13,945.00	-	Unsecured Creditor	NIL	0.00%	NIL	NIL	5,11,13,945.00	NIL	Company stands Dissolved vide Hon'ble NCLT Chennai Bench Order dated 11th March 2022.
2	Assets Care and Reconstruction Enterprise Limited (Loan assigned by Standard Chartered Bank	07.11.2023	94,43,36,826.62	94,43,36,826.62	Corporate Guarantee of Doshion Private Ltd	94,43,36,826.62	5.30%	NIL	NIL	NIL	NIL	Revised claim form submitted and duly admitted. The Liquidator received the Assignment Agreement entered between SCB and Assets Care and Reconstruction Enterprise Limited acting in its capacity as trustee of ACRE-144-TRUST via email dated 18 th December 2023

												and has taken note of the same.
3	Karur Vysya bank	25.10.2023	2,82,79,359.18	1,89,21,967.76	Clean Bill Discounting	NIL	0.11%	NIL	NIL	93,57,391.42	NIL	Foreign BG claim of INR 93,57,391.42/- against FD has been rejected as the security interest has not been relinquished and therefore does not form part of the Liquidation estate.
4	IDBI Bank Ltd.	08.11.2023	2,28,90,67,973.00	2,28,90,67,973.00	Corporate Guarantee of Doshion Private Ltd	2,28,90,67,973.00	12.85%	NIL	NIL	NIL	NIL	NIL
5	Union Bank of India	08.11.2023	3,38,96,39,157.00	3,01,88,11,815.43	Corporate Guarantee of Doshion Water Umbrella & Doshion Water Solution)	3,01,88,11,815.43	16.95%	NIL	NIL	3,38,96,39,157.00	NIL	Claim form dated 08.11.2023 rejected in whole as the related clarification sought was not duly provided as on the last date of claim verification being 08-12-2023. However, claim form C submitted on 24.09.2021 during the CIRP period to the erstwhile Resolution Professional has been wholly accepted with a total claim

												amounting to INR 301,88,11,815.43/- respectively.
6	Bank of Baroda	13.10.2023	3,09,21,56,318.82	3,09,21,56,318.82	Corporate Guarantee of Doshion Private Ltd	3,09,21,56,318.82	17.36%	NIL	NIL	NIL	NIL	NIL
7	Tata Capital Financial Services	08.11.2023	15,39,87,947.00	9,82,24,078.00	Corporate Guarantee of Doshion Private Ltd	9,82,24,078.00	0.55%	NIL	NIL	15,39,87,947.00	NIL	Claim form dated 08.11.2023 rejected in whole as the required clarification sought was not provided as on the last date of claim verification being 08-12-2023. However, claim form C submitted on 19.10.2021 during the CIRP period to the erstwhile Resolution Professional has been wholly accepted with a total claim amounting to INR 9,82,24,078/- respectively.
TOTAL			994,85,81,526.62	946,15,18,979.63			53.13%			3,60,40,98,440.42		

***Details of claims received** includes only claims received during the liquidation period and does not include claims admitted which was submitted during the CIRP period by Tata Capital Financial Services and Union Bank of India total amounting to INR 3,11,70,35,893.43/-. However, the claims submitted by Thomson Nusa Metals Private Limited during the CIRP Period to the erstwhile Resolution Professional amounting to INR 5,11,13,945/- is hereby wholly rejected as the company currently stands dissolved as per IBBI and MCA's official designated portal.